# CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

O.A.No. 597/1993

Ahmedabad this the 24th day of August, 1999.

# Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

Shri T.A. Pawadai, Hindu, Adult, Aged about 62 years Occupation: Retd. Railway Servant Address: C/o Shri A.T.Thangavel, Cleaner, Railway Quarter No. 148/E Bhavnagar Colony SURENDRANAGAR.

Applicant

By Advocate: Mr. B.B. Gogia

### **VERSUS**

- Union of India
   Owning & Representing
   Western Railway, through:
   General Manager,
   Western Railway, Churchgate,
   Bombay-20.
- Dy.Chief Engineer (Construction)
   Western Railway
   Kota.
- Divisional Railway Manager, Western Railway, Baroda Division, Pratapnagar, Baroda.

Respondents.

By Advocate: Mr.N.S. Shevde for R-3.

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### ORDER (Oral)

### Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

I have heard Mr. Gogia for the applicant and Mr. Shevde for the respondents.

- 2. The applicant has prayed for a direction that the pay should be fixed as determined by the authorities earlier by their letter dated 25.6.92 as at Annexure A-6 and his retiral benefits should be calculated on that basis. Mr. Gogia for the applicant submits that the subsequent order dated 26.8.92 as at Annexure A-7 which reduced the pay fixed by the earlier letter is not proper and should be quashed.
- 3. The applicant was visited with disciplinary proceedings and was reverted from the regular post of PWM for a period of two years by an order dated 26.8.1982. He challenged this order before this Tribunal and the Tribunal while disposing of TA 1293/86 on 20.5.88 as at Annexure A-1 had quashed the reversion order and directed that he should be treated as in the former post from the date of his reversion and will be paid the difference in pay and allowance etc. The Tribunal had noted that he was not given a copy of the enquiry report etc. and gave liberty to the respondents to proceed against him according to law. It is not in dispute that the respondents did not decide to take any further action and the order of the Tribunal restoring him to the post of Permanent Way Inspector become final. The applicant meanwhile had retired on 31<sup>st</sup> January, 1996.



- 4. After the Tribunal's order was rendered, the Railways issued an order dated 25.6.92 as at Annexure A-6 by which his pay was fixed at Rs. 2150/with effect from 1.10.86. Subsequently an order was issued which brought down his pay to Rs.2100/- with effect from 1.10.86 and fixed his pay at Rs. 2150/- with effect from 1.10.87.
- 5. Mr. Gogia submits that earlier order was rightly issued as it had given to the applicant the increment which he would have earned in the post when the reversion was set aside by the Tribunal. He also says that the subsequent order reducing his pay was issued without giving any notice to him.
- 6. Mr. Shevde had referred to the reply statement. He however does not dispute that no notice was given before the revised order at Annexure A-7 was issued.
- 7. The materials on record do not disclose as to why the pay should have been brought down. The effect of the Tribunal's order quashing the reversion was that the applicant was taken back to be in continuous charge and the post of PWI Grade-III and would be entitled to increment in that post. It was necessary to ascertain the pay in the post of PWI Grade III as on 31.12.85 and to fix his pay in the revised scale with effect from 1.1.86 and to give increment in the revised scale on 1st October 1986. The respondents are not able to clarify as to whether the order dated 26.8.92 as at Annexure A-7 was issued on account of any incorrect calculation made by the earlier order of 25.6.92. In any case I record the submission of the applicant that notice was not given to the applicant before his pay was brought down. The order dated 26.8.92, Annexure A-7 entails civil consequences as it has reduced the



pay of the applicant which was fixed earlier by the order dated 26.6.92 which again does not say it would done provisionally. There is an endorsement in that order that the service sheet of the applicant was not traceable but the subsequent order also reiterates the same position and it is not as if the correct facts came to light on the basis of the service sheet.

- 8. I take note of the submission of the respondents that notice was not given to the applicant before issuing the order dated 26.8.92. This has resulted in violation of principle of natural justice and I quash the order dated 26.8.92 as at Annexure A-7 but give liberty to the respondents to issue show-cause notice to the applicant bringing out the reason for reducing his pay and offering him an opportunity to have his say. If the respondents choose to issue such show-cause notice, they shall take further appropriate steps after giving an opportunity to the applicant to reply to such show-cause notice. If it is finally decided that the pay is to be fixed at the higher level, the respondents shall recalculate other benefits on that basis and take appropriate action as expeditiously as possible.
  - 8. With the above direction, the OA is finally disposed of. No costs.

(V.Ramakrishnan) Vice Chairman

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Vtc.

#### CENTRAL ADMINISTRATIVE TRIBUNAL, DE LHI

Application No.	00/59	7/93	of 19 .	
Transfer application No			Old Write Pet. No.	,

#### CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 28 - 09 - 99

Countersigned.

Section Officer/Court Officer.

Signature of the Dealing

Assistant.

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# CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

CAUSE TITLE

6%.

AHMEDABAD

NAME OF THE PARTIES T.A. Dawholai

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# CENTRAL ADMINISTRATIVE TRIBUNAL

# AHMEDABAD BENCH AHMEDABAD.

Submitted:	C.A.T./JUDIC	CIAL SECTION.
Original Petition	No: 597	
	of 1993	
Miscellaneous Peti	tion No:	
	of	
Shri	A. Pawaden'	Petitioner(s)
	Versus.	
	(101200)	Respondent(s).
This appli	ication has been submitted to B.B. Gaga	the Pribunal by
It has been scrut: the check list in	of the Administrative Tribuna inised with reference to the the light of the previsions ibunal act, 1985 and Central Aure) Rules, 1985.	points mentioned in contained in the
to concerned for The applied indicated in the	cations has been flound in ord fixation of date. Legisley of A cation has not been found in check list. The applicant Advocate within 14 days/draft letterns.	order for the reasons ocate may be advised
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#### BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

ORIGINAL APPLICATION NO:

J /93

Shri T.A.Pawadai, C/o Shri A.T.Thangavel, Rly.Qr.No.148/E, SURENDRANAGAR

:: APPLICANT

Versus

Union of India and 2 others

:: RESPONDENTS

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03.	A/2	Letter No.NRD/E/789/1 dt.21.8.1991 from Dy.CE(C) Kota to Dy.CE(C)Ahmedabad	20
04.	A/3	Letter Dt.16.3.92 from Dy.CE(C)Kota to Dy.ce(C) Ahmedabad	21
05.	A/4	Dy.CE(C)Ahmedabad's letter 23.3.1992 to Dy.CE(C) Kota dated23.3.1992	22
06 ,	<b>A/</b> 5	Copy of letter Dt.13.4.92 from Dy.CE(S&C)Kota	23
07	A/6	Copy of memo dt.25.6.1992 from Dy.CE(S&C)Kota	24
08	A/7	Copy of letter No.26.8.92 from Dy.CE(KCP) Kota	25

Rajkot/Ahmedabad

Date: 11-10 %

APPLICANT.

For the use in Tribunal's Office

Date of filing

or

Date of receipt by post

Registration No.

Signature for Registrar

Filed by Mr. B. B. Gog a

Learned Advocate for Petitioners
with second set & Three spares
copies copy sorrec/net prived to
other side

D1. 11 10/93 Dy Registrar C.A.T.()
A'bad Bench

#### BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

#### AHMEDABAD

ORIGINAL APPLICATION NO:

193

Shri T.A.Pawadai, Hindu, Adult, Aged about 62 years Occupation: Retd. Railway Servant Address: C/o Shri A.T.Thangavel, Cleaner, Railway Quarter No.148/E, Bhavnagar Colony, SURENDRANAGAR

:: APPLICANT

#### Versus

- 1) Union of India,
  Owning & Representing
  Western Railway,
  Through:
  General Manager,
  Western Railway,
  Thurchgate,
  BOMBAY 400 020
- 2) Dy. Chief Engineer(Construction) Western Railway, KOTA
- 3) Divisional Railway Manager, Western Railway, Baroda Division, Pratapnagar, BARODA

:: RESPONDENTS

#### DETAILS OF APPLICATION

1. Particulars of the order against which the Application is made.

The Applicant submits that the present application is not filed against any specific orders passed by the Respondents. However the same is filed for directions to the respondents to pay the difference of salary and allowance,

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as a result of withdrawal of the penalty of reversion for 2 years with future effect vide Dy.Chief Engineer(S&C), Western Railway Kota's Office Order No.606 dated 13.4.1992 consequent upon the judgement passed by this honourable Tribunal in TA. No. 1293/86 on 20.5.1988, upward revision of pay upto the period of retirement, revision of Pension and Pensionary benefits and for effecting payment on all these counts to the Applicant.

# 2. Jurisdiction of the Tribunal

The Applicant further declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

#### 3. Limitation

The Applicant submits that there is some delay in filing this Original Applicantion and hence he has separately filed a Miscellaneous Application on date praying for condonation of time limit.

#### 4. Facts of the case

The Applicant respectfully begs to submit the facts of this case as under:-

1) That the Applicant was a Permanent Way Inspector Grade III in scale Rs.425-700(Rp)/Rs.14002300(RP) in the Survey & Construction Department of
Western Raiilway. The Applicant was ordered to be

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reverted from the post of Permanent Way Inspector (Const) Gr. III (in short PWI(C) Gr. III) to the post of Permanent Way Mistry (in short PWM) for a period of two years with future effect vide Executive Engineer(Construction), Western Railway Rajkotas order No.RJT/E/308/1/1 dated 26.8.1982. The Applicant had filed a Regular Civil Suit No.558/84 in the court of honourable Civil Judge (Sr.Division) Rajkot against the said penalty. This matter was subsequently transferred to this honourable Tribunal and re-numbered as TA No.1293/86. This TA was disposed off by judgement dated 20.5.1988 by this honourable Tribunal quashing the impugned order of reversion passed against the Applicant treating him as reinstated in his former post from the date of reversion with continuity of service and all other consequential benefits. A xerox copy of the judgement in TA No.1293/86 is annexed herewith as Annexure A/1.

All

service on 31.1.1988 on attaining the age of superannuation while working under Dy.Chief Engineer(Const)

Kota, i.e. before the delivery of judgement in TA

No.1293/86. The Applicant submits that the Respondents did not chose to continue with the Disciplinary proceedings as permitted by this honourable Tribunal in the judgement referred to above.

iii) The office of the Dy.CE(S&C)Kota in terms of its letter No.NRD/E/789/1 dated 21.8.1991 addressed to Dy.CE(C)Ahmedabad informed that since Applicant. Who was transferred from Rajkot as PWI Gr.III and retired has requested for payment of arrears of pay etc. on the basis of the said judgement at Annexure A/1. Copy of the said letter dated 21.8.1991 from Dy.Dy.CE(S&C) Kota is annexed herewith as Annexure A/2. This as

Kota is annexed herewith as Annexure A/2. This as
further followed by reminder dated 16.2.1992 to CE(C)
Ahmedabad requesting him to take early action in the
matter as requested to finalise the issue. Copy of
letter dated 16.2.1992 from Dy.CE(C)Kota is annexed

herewith as Annexure A/3. In the Chief Engineer (Const)

Ahmedabad vide letter No.RJT/E/558/84/221 dated

23.3.1992 advised Dy.CE(C)Kota that no appeal/review

was filed by that office against the judgement m of

CAT Ahmedabad filed by the Applicant and accordingly

he would be entitled to the benefit of grade of PWI(C)

Gr.III. copy of letter dated 23.3.1992 from Chief

Engineer (Construction) Ahmedabad is annexed herewith

as Annexure A/4.

iv) The office of Dy.CE(S&C)Kota for the first time in terms of letter dated 13.4.1992 passed Administrative Orders declaring that the punishment imposed of reversion for 2 years with future effect has been quashed and that there was no appeal or review filed

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against the judgement and reversion from 12.10.1982

to 11th October 1984 be treated as cancelled. Copy

of letter dated 13.4.1992 issued by Dy.CE(S&C)Kota is

A/5. annexed herewith as Annexure A/5.

w) Subsequently the Dy.CE(S&C)Kota vide his office order No.E.773/1 dated 25th June 1992 issued memorandum refixing his pay on account of the reversion having been cancelled. He was accordingly granted due increments and pay was fixed as under:

Scale		Pay as on 1.1.86		Date of	Pay after
old	Revised	old	Revised	Incre- ment	grant of increment
425-700	1400-2300	680.00	2000.00	1.10.96	2050.00
		10000000000000000000000000000000000000	hheld for	1.10.86	2150.00
		two year 1.10.84 1.10.85		1.10.87	2200.00

A copy of the memorandum dated 25.6.1992 is annexed

herewith as Annexure A/6. The applicant is surprised and shocked to receive further communication vide CE(KCP)

Kota's letter dated 26.8.1992, wherein the pay fixation of the applicant has been reduced to Rs.2100.00 as on 20x 01.10.1986. Copy of letter dated

26.8.1992 is annexed herewith as Annexure A/7. It was also mentioned in this letter that this pay fixation would be got vetted and arrars would be arranged. However till this time no arrears are paid to the Applicant.

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The Applicant further submits and produces herewith a copy of letter from CAO(C), Churchgate, Bombay to Dy.CE(C) Ratlam and Kota still asking for copy of the judgement and copy of representation for taking needful action in the matter. Copy of letter dated 25.9.1992 from CAO(C) Bombay is annexed herewith as Annexure A/8. This Annexure A/8 has given an impression to the Applicant that the Respondents are not serious enough to release the benefits flowing from the judgement as due to the applicant including revised pensionary and terminal benefits from the due date. This judgement is now asked for by the CAO(C)Bombay after two years of the fixation done. The Applicants are dealing with the matter very casually and slowly and no importance or urgency is attached to the matter, which is detriment to the interests of the Applicant. The applicant has retired from Railway service on attaining the age of superannuation and he and his family members are living on the pension only. The arrears of salary due to him which have been withheld because of non fixation of pay are not yet paid to him. The judgement in question is of 1988. Now more than 5 years have passed. The respondents have not taken effective action to get him his arrears on account of fixation of pay, revision of pension & pensionary benefits etc. This has caused the Applicant to approach this honourable Tribunal for directing the Respondents to take necessary and time bound actions in settling the case of the applicant. The Applicant is also entitled to interest at the rate of 15% on the amounts withheld from him from the date of judgement i.e. from 20th May 1988 and/or from any other date as deemed just and proper by this honourable tribunal. As a matter of fairness he cannot be denied with this since the correspondence referred to above clearly shows that the delay tactics existed on the part of the Respondents in finalising the issues.

and submits that his pay was rightly and correctly fixed at Rs.2150/- on 10.10.1986 vide Annexure A/6. The applicant submits that there is no reason whatsoever that too without intimating any reasons or hearing the applicant the said pay fixation has been resided to Rs.2100.00 on 1.10.1986 vide Annexure A/7. The Applicant submits that such action taken as per Annexure A/7 is contrary to the principles of natural justice and also contrary to the rules of pay fixation.

5. Grounds for Relief with legal provisions

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the pay fixed as per Annexure A/6, delay in refixation of Pension & pensionary benefits and other terminal benefits on the basis of the pay fixation vide Annexure A/6 are

\*\*EXMXXXX\*\* arbitrary and violate the fundamental rights of the applicant.

## 6. Details of the remedies exhausted

The applicant declares that he has availed of all the remedies available to him under the relevant service rules.

# 7. Matters not previously filed or pending with any other court.

The Applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

# 8. Reliefs sought

A) The Respondents may please be directed to pay arrears of salary due to him on the basis of Annexure A/6 by which his pay has been refixed and release him all other benefits of pension, gratuity etc. as available to him on account of the fixation

of pay vide Annexure A/6 with interest

at the rate of 15% per annum till the amounts are released and paid to him.

- B) Any other better benefit/benefits as this honourable Tribunal deem just and proper booking to the facts and circumstances of the matter may please be awarded to the Applicant.
- C) The cost of the application may please be awarded to the Applicant from Respondents.

# 9. Interim orders if any prayed for

#### NIL

10. In the event of application being sent by Registered Post, it may stated whether the Applicant desires to have oral hearing at the Adminission stage and if so, he shall attach a self-addressed post card or inland letter at which intimation regarding the date of hearing could be sent to him.

#### NOT APPLICABLE

# 11. Particulars of the Postal Order filed in respect of the Application fee

- 1. Number of Postal Order(s)
- : 928088
- 2. Name of issuing Post Office
- · HEAD POST office
- 3. Date of issue of Postal Order(s)
- 13-09-1993
- 4. Post office at which payable

#### 12. List of enclosures

- 1. Postal Orders as per Para 11 above
- 2. Vakalatnama
- 3. Documents from A/1 to A/6)

Rajkot/Ahmedabad

Date:

### VER IF ICATION

Applicant

I, T. A. Pawadai, son of late Shri ARUMUGAM

PAWADAI aged about 62 years working as: Retired

from Railway Service, resident of Surendranagar do

hereby verify that the contents of para 1 to 3 and 6 to 12

are true to my personal knowledge and para 4 to 5 are

believed to be true on legal advice and that I have not

suppressed any material fact.

Rajkot/Ahmedabad

× .

Date:

Applicant

Through:
Shri B.B.Gogia,
Advocate,
Rajkot

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

T.A. Nu. 125) up 1986

DATE OF DECISION 20.5.1988

SHAT TAA PANADAL Petillonet

Advocate for the Patitioner(p)

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Advocate for the ilespondent(s)

CORAM :

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The Hon'dle Mr. P.H. TRIVEDI, VICE CHAINON.

The Houble Mr. P.R. Jount, SUBJUIAL HE HIE.R.

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Adult, Occur Service,
C/o. Shri A. Bethu,
Kailway Quarter No.62/82,
Vothi Compound,
Hujkut - 160 UUL.

.... Potitioner,

(Advocate & Mr. U.D. Obyta)

VUESUS.

The Union of India,
Owing & Representing
Western Railway, throughs
General Minagur,
Hustern Railway,
Churchyato, polobby.

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(Advocate & Mr. D. R. Ky ada)

# JUDOMENT

T.A.No. 1293 OF 1986

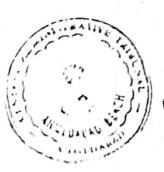
(R.C.S.No. 558/1984)

Date 120.5.1988

Pers Hon'tle Pr. F.M. Joshi, Judicial Hember.

The politions that T.A. Fewedel, was a Permanent May Inspector, scale is, 425-700(ii), in burvey and Conversion Department in Grade III. While he was acting in that capacity on Virusipas-Units-Political Conversion Project, at Rajkot, a charge sheet dated 29.11.1980 was served on him containing three acticles of charges alloying miscombict, which reads as undersor charges alloying miscombict, which reads as undersor

- (A) Non-identical thumb impressions affixed by different persons against one name: either in description or payment column in M.C.F. in description or payment column thumb there are in low interested the time of impressions obtained at the time of appoints in view of Physical evicance of non-identity existing in M.C.F. Sheet which clearly shows that the payment has which clearly shows that the payment incombent incombent in the lat day attendance in appointment in the lat day attendance in M.C.F. Showt.
  - (B) Identical thunk impressions atfixed by one and the same persons against different thanks a trher on the lat day of attendance in description column of M.C.P. Shoet of



at the time of pays. I. In M.C. P. Shaut. What 12 batches are involved in which one and the same employee has affixed his thumb impressions against different names involving 12,6, 3,66, 32, 3,27, 3,27, 6 persons 3, 32, 3,321 3, 2,2,3,2,4 persons

- (C) That names of Casual labour who has been paid through M.C.P. Shout of PHI(C) RJT are not through he the register of specimen than trace the form of joint accounts and impressions. In terms of joint accounts and 20.1 Establishment circular No.E/1049 dated 20.11.57 the specimen T. Is of Openal labours are the specimen of let specture the traitment the the time of the Casual labours without obtaining thumb impressions despits repeated instructions to not free from doubt and indicate majafide intention.
- In response to the standard form of charge sheet under memorandum no. htt/f/200/1/1 during 20.9.88 under tors & or the tentant persons thirdshilling by Wilnest) lenter 1968 the betrefence anomitted bis detallent Turest-syld genatua the aperdent the juddith bittert held the betterouet datted of the chardes fedalfed \*Josual Dim. Lim distribitionly balliotth Atti Execution EndruesE(c) katkof adenie ateli elm tabole de ena flichitta otttent kud kome to the toffentud thugingst

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shift Total Payer and total parties person where the same person where the same person course his remarkable abriance difference The state of the s

This amply proves the . .gstions grouped under Group 'B' of the statement of imputation. This act on the part of Shri Pavadai is considered as a will full act of mak-precise in the payment to labour.

- In view or the afgressid findings the Executive Engineer by his office order to. RYF/D/108/1/1: dated 36.8.82 held the petitioner, responsible for the charges and swarded him a penalty of "reversion for a period of two years as Puzmanent Way Mistry with future effect", being aggrieved by the order/imposing penalty of reduction in runk, the putitioner preferred an appeal against the same to the Engineerin-charge (C), Ahmedabad on 20,10,1982. However, when the said appeal was not decided even after a lapse of about 16 months, the petitioner was constrained to file a Regular Civil Suit No. 558/84 in the Court of Civil Judge (S.D.) Rajkot on 3.5.1984. He called in question the impugned order of penalty imposed upon him on the grounds that the enquiry held against him was neither fair nor just as the documents, intertal for the defence, even shough demanded, were not supplied and the conclusions arrived by the disciplinary authority were the result of non-application of mind quithe enquiry was vitiated as he that not rumished with a copy of the report of the enquiry before posing the impugned order and even the punishment imposed upon him in disproportionate.
  - 4. Rr. M.H. Udon's appeared for thouseendants-ballway Administration on 10.6.1989 and bought bins to file written statement. Thereafter several opportunities were granted to the defendents to file the written statement, but the same was not filed till the matter was transferred to this Tribunal under section 29 of the Administrative Tribunals Act, 1985. Notices were issued to the parties. In response, whereof Mr. E.E.Cogie and Mr. B.R. Kyada appeared for the petitioner and the respondents respectively. The respondents were given more opportunities to file the reply but they have not preferred to file any counter. The learned counsel for the patities waived oral arguments and they does allowed to file written submissions. Mr. B.D.Cogia, had filed his written submissions. Mr. B.D.Cogia, had

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reised three-fold contentions in his written submissions vix;

(i' non furnishing of the rejort of the inquiry officer vitiates
the departmental proceedings (ii) the disciplinary authority
had pre-judged with olosud and pre-determined sind when it
stated "since these cases are based on verification of thumb,
impression of labourers, there is no doubt in the correctness
of the case". In the statement of imputations issued by it.

(iii) the findings of the disciplinary authority are vague and
not conclusive to be has not given adequate consideration to the
complicated issues and evidence of as many as:10 witnesses of
the injury.

contents consideration we do not find swrite in the less two convents conversed by Mr. Gogie. In all departmental proceeds that facts, that there is a case of employ to be held against the delinquent and in all cases where a major panalty is convinced in delinquent and in all cases where a major panalty is convinced and in the fine the alleged many manual involves lack of nevocion to duty and conduct in the continuous the convince in the continuous that the alleged of the continuous that the continuous for the continuous states of the continuous continuous shorts of the continuous contin

inthicity is sufficient that the authority had a pro-different mind. It is now well suttled that the entiry report blond with the sythenes l'excited constitute the material on which the Covernment has ultimately to act. It is conceivable that it the state Government does not accept the findings of the injury officer which may be in favour of the delinquent efficer and propers to impose a possibly on the delinquent officer it is propers to impose a possibly on the delinquent officer it is propers to impose a possibly on the delinquent officer it is propers. Even in such a case it is not necessary that

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tor his decision on the reverse side of the order duted 38.0.83.

Tor his decision on the reverse side of the order duted 38.0.83.

Tor his presentences the distillary enchants, while prestud the transland order imposing being the print of the presentence the distillary enchants, while prestud the transland order imposing possibly when the partitioner, southered the transland of the own fractors the distillary enchants of the charges and the transland of the own fractors the distillary enchants of the own fractors and the transland of the own fractors of the o

E. The only crucial question for pur'consideration is whether the impugned order passed by the disciplinary suchority to vitiated because the petitioner was not given a copy of the expect of the injuity efficer and was not heard before arriving at the itudings. Helying on the dasp of Hiberen Chandra base with High BF filling H His 1984 High the rich is idicuted). It has been vehiclerally accommod by Mr. Gagts that the impostation of him not, been terminal with a copy of the enquity report along with notice informal with a copy of the enquity report along with notice informal with a copy of the enquity report along with notice informal with a copy of the enquity report along with notice information with a copy of the enquity report along

The finathon of the imputity officer and the report without y deficient the finathon to the imputity of the record to the control of the disciplinary with fixture estadt. Admittedly, the disciplinary with fixture estadt. Admittedly, the disciplinary with fixture estadt. Admittedly, the disciplinary with injulty before to furnish a copy of the report of the imputity before to the positioner delinqued order of even the resters. In H. A. Whalsa V/4. Union of India & Ors., T.A. No. 653/86 & O.E. No. 257/86, desided on 1.12.86 by this bench, we found that when the positioner delinquent had been informed of the charges.

.....7/-

neshes him and given a researable eppersunity as being heard and has been supplied with a sepy of the separa of the inquiry officer and the disagreement hote which analysed him to prefer an appeal to the appallate authority against the order of disagreement has been all the being the first of the order of disagreement has been accounted to the order of disagreement was a disagreement of the best of the order of disagreement with the order of the decision we had extincted in any manner. While reaching to this decision we had mainly relied on the proposition of law had down by the supreme court in Secretary, Central Board of Excise & Customs and Ors.

Court in Secretary, Central Board of Excise & Customs and orse.

V.s. K.S. Functingent (A.T.R.1996 (2) P.C.4). The said case of the billingent (A.T.R.1996 (2) P.C.4). The said case of the billingent (A.T.R.1996 (3) P.C.4). The said case of the billingent (A.T.R.1996 (3) P.C.4). The said case of the billingent (A.T.R.1996 (3) P.C.4). The blanch of the board of the billingent (A.T.R.1996 (3) P.C.4). The blanch of the board o

Light that the compose the principles of materials as a constraint to the fraction of the first the conclusion of the first the constraint of the first th

court, it was further observed that in Mahalingam sees this question was not directly in issue and as naither been presented nor circumsed in all its fertification and it is therefore further on the circumsed in all its fertification and it is therefore further and part of the periffication to contend that the point is covered and part of the periffication of the point is covered and part of the periffication of the periffication and that the point is covered and procedured in their favour.

In this context we reel our duty to refer to the decision in this context we reel our duty to refer to the decision in the tribunet (C.A.T. New Bombay) in the red of the Tribunet (C.A.T. New Bombay) in the red of the tribunet of the tribu

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(18)

on 6.11.87. In the judgement of the Full Bench delivered by Mr. Justice K. Hadhave Reddy, Chairman, having noted the changes made in Article 311 of the Constitution, after 42nd Amendment Act, 1976 and the Railway Servents (Discipline & Appeal) Rules, 1968, he has extensively discussed the case law on the issue. Mille quashing the order imposing the penalty of removal from service, it was held that the findings of the disciplinary authority are bad in law and is vitiated bacause the applicant was not given a copy of the report of the Inquiry Officer and was not heard before erriving at the findings. The dictum in the decision fores the point amply clour that "the limited departure made by the 42nd amondment Act, 1976, is that no second show-cause is necessary with respect to the panalty proposed to be imposed. But the obligation to afford a reasonable opportunity to defend binself and to observe the principles of natural justice by supplying all the materials sought to be put against the charged officer which includes the Inquiry Report is not in any way Enictied down. The duniel of a copy of the enquiry report and opportunity to make tubrementation eleginst it offends the principle of natural justice and violates the provisions of Article 311(2) itself". In all propriety, we respect the most constinted your taken by the Full bench in the seld case.

Endowe parting with, we make a note of the fact that in the partitioner has retired from the service since the partitioner, in his written submission has Junity 1988. The partitioner, in his written submission has a presented his grievance that he had presented an appeal before

the competent authority which has resulted undecided for the last six years. In the suit tiled by him he has prayed that the impugned order dated 26.8.82 be quashed and set suide and it should be declared that he continues to be in the pervice of the respondence tellway administration as perpunent way inspector with all the benefits of his pay and salary etc.

The net result of the aforeseid discussion, is that the patitioner is entitled to eleim the reliefs es proyed for. As a result, so allow the application and quash the impugned order dated 2d. 8.82 passed by the disciplinary authority against the petitiones. The putitioner should be treated to be reinstated in his somer sport from the dute of his reversion and be fuld all his argusts of difference in they and allowances, admissible white the fule and the name should be worked out within living muchs from the dits of this orders. The respondents they however proceed against the applicant according to They is desired Henry at the same time was clerify that this order of the Tribunal is not a disaption to necessarily continue the disciplinary proceedings as it is unitraly left to the discretion of the disciplinary JULLIULLLY.

chove, but in the discussioner, we make no order as

to gottu

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50/-( P.E. JOSHI ) 10\_1CLAL XIX-ER (This Topy)

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Western Fallway.

T.P.Krashak By. CE(SAC)/Kata By. CE(SEQ/Ket)

m ted 21.8.91.

8.0. Ma. MAD/E 789/1

My dear Bafne,

Subs Representation of Shri T.A.Passed dated 27-12-90 (copy to this office).

Pafs His representation dated 27.12.90 and TA No. 1293 of 1986.

Shri T.A. Pamadai who is now retired had filed a page in DIT Aheadabad vide TA Ma. 1293 and RCC Ma. 356 of 1984, which was decided in his favour. He has accordingly applied for the arrears of pay etc. copy of his application is enclosed for ready reference. You are requested to advise this office whether the decision of DIT. AMI subsitted by T.A. Pawadai stars a good and the appeal or review has been filed against the said judgment. It may also be advised whether Shri T. Pawadai may be given the barefit of PHI Gr. III and his reversion as P. May Mistry has been set saids.

Shri T.A. Poweri was transferred from Rakk t as PWI Sm. III
and was reverted as P. Way Pistsy for two years on Use brain of
MP No. RET/E 308/1/1 ested 20.8.82 secound from your 6 Firm.

Early action in the matter will highly be approclated.

Yours almostely,

8-d/ -

( T.P. Ka sanhab)

BA 1

Shri B. D. Bufma, Dy. CE( Construction). Ahmemmabed ( Cons.).

True Copy

Advocate

## Western Milwey

13

Dy. Chief Engineer (sac), Kota Ja. Data 16-03-921

No. MED/X.789/13

The C. K. (C) ADK.

Bub: Representation of Shri T. A. Pawadai dated 27-12-90;

Ref: Ind a office D.O. letter of even Mo. dated 21-8-91

Your attention is invited to this office D.O. letter quoted above (copy enclosed for ready reference) to advise this office whether the decision of C A T - ADI subsitted by T.A. Pavedai stands good and no appeal or review has been filed against the said judgement.

An early action in the matter is requested as Shri T. A Pawadai is pressing to finalise the issue.

Kindly advise early, in the matters

Encls Ones

Dy. C.R. (StC) KTT

115/0

True Copy:

Advocate

# Western Rallway

11/4

(2)

No.RJT/E/558/84/221

C.E.(C)'s Office, Ahmedabad

Dated: 23 -3-1992

# Dy.CE(S&C)KTT

Subi Representation of Shri T.A. Payadia dated 27-12-90

Ref: Your DO letter No.NRD/E 789/1 of 21-S-91 and letter dt. 16-3-92

With reference to your above it is advised that no appeal/review has been filed by this organisation against the Judgement of CAT-ADI submitted by Shri T.A.Pawadai. According to the judgement of CAT, Shri Pawadai is entitled the benefit of Grade of PNI Gr. III.

Further action in this matter may please be taken at yours as Shri Fawadai has retired when he was serving under your control.

True Copy

Ramply

Advocate

for Chiaf Engineer (Con )
Ahmedabad-2

H5 &

ly. Citef incineer (atC), Kota Ja; into 13-C-92.

# OFFICE CALER HO. 606.

Out: Prosotion, Transfer & Revertion of class lil staff - Pals.

ners this ora core order to. 514 at a. 19-1-35.

Shri E. A. Feredel, 125 Pal grade ill ser e 16.1400-2300 (NP) (Refred on 31-1-36) was under joing pecality for two years refered from Pal grade ill acade 425-700 (KS) to Pak grade tools h. 380-560 (h) vide N I P No. 157/4/308/V1 Cal. 6-8-82 for the period from 12-10-82 we 11-10-84.

The penalty of two years reversion has been het eside by importable C A T - ADI in his judgment pronounced on 29-5-88 in T A Eq. 1293/86 while decimining the application of their T. A. Penadei filed in CAT - EM estimate the penalty of reversion.

The judgements stands good as no appeal/heris/ 319 has been fill by pertern hallsay against the indigenent, hence po malty of two years reversion from 12-10-32 to 11-10-84 is treated as concelled.

We wist /E 538 out

1011

No. NHLY 1.830/4.

Late 13-04-92.

cay to: 1) GEO (SEC) COE for information please.

2) AAO (She) Kota -do-

3) Dan ( ) BRC / LD -BRC / CS ( ) ADI

west on halvey, fotalm.

KIJ+

Prue Copy
Runcheyie

Advocate

## WEST ORW RAIL WAY

A16



Office of the m. chief mighten(c), kota jaj

OFFICE ORDER PE 534

Bateda 25 Jane 1992

Buby-/irstica of Pay - IVth Pay Commission

The peakty of two years reversion has been set aside by prourable CAT-ADE in judgment of T.A.Pawadai, PMI Car.TIY Scale b. 425-700(RS) who was retired on 31.1.1968 Accordingly his pay in revised Scale of Pay b.1400-200(RP), as certified by AAO(S&C)Kota &s refixed as under in terms of Railway Moard's letter No.PG-IV-86/INP/Solecule/1 dated 24.9.86 as under:-

Scale	Revised OI	s as on 1.1.86 d Revised	bt.of increases	Pay after grant of increment
25-700	1400-2500	680/- 2000/-	1.10.06	2090/-
		ingrement which	1.10.84	2150/-
	The	10.4 & 1.10.85	1.10.67	1200/-

by. Gold Business (C).

Ba: E773/1

Desedy 35 June, 1992

Copy to :-

CAD(C)COS

AD(SAC) ITT.

DRM(E) BRC, DAD-BRC - for information. Fination has been done on the besis of old record evailable as Service sheet is not traceable in this office.

CE(C) ADD for information?

TAL CH COKIN

True Copy

Advocate

Fair NY

Dy. CE(KCP)'s Office Kota 1992. Dt. 96 8.

order to. 540.

Subr Hafixation of pay - IVth pay commission . Ref: 140(810)/ETT letter No. SkC/KTT/E 774/Vol. IV /F/55 dated 12.8. 1992.

Due to Judgement of CAT-ADI, the pay of Shri T. A. Pawaisi ex. MPI Gr. III scale 6. 425-700/1400-2300(RP). is refixed w. e. f 1. 1. 1986 as under :- As regards expenditure of pay and errears of pay and allowance, gratuity etc. is to be charged expenditure with the approval of CAO(C) CCG. The approval of the HDD will be obtained and after that the Suppl. bill be substitted to your office for arranging payment be employed in the meantime. You are requested to kindly vet this pay fixation. As regards payment without service sheet, a copy of Sr. DAO-BRC's letter No. BRC/E 789/6/1436 dated 19.8.92 is miclosed for ready reference. AD(CAC)/KTI is requested the fixation card may places be vetted as early as possible so that further plasse be vetted as early as possible so that further action can be taken.

Scale	Pay as ca	1.1.986	Date of increment.	grant of increment.
Ud Revised	014	Revised		
125-700°	1400 700/-	2050/-	1.10.1986	5.2100/-
, z ) = 7 00	2300		1. 10.87	M. 2150/-

DA : 1. Fixution cerds in dupl. lotter.

2. P. case page 62.

Dy. CR(C)RTM(II) & KOTA

No. B 773/1 Copy to 1-

CAD(C) COL. CE(C) ADI, ANK SXC)/Kets. DAW(E), Sr. DAO-EHC for inf.

Refiretion has been done in sure ression to this effice order No. 534 dated 25.6.92 on the basis of ale record available as service sheet not braceable in the office of DEH(E) & Sr. DED-BHC's champel 31 office.

Dy. (E(C)(II) RIM EKOTA

True Copy Roux on Cupic.

Advocate

1116

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMED BAD

OA/TA/MA/RA	ACA. No.	Daily Control	555 /93 m 04	15+1541193
MR. T. A	. Pawadai		MR. B.B.G	919
APPLICA.7138	5)		COUNSEL	
		VER	S <b>US</b>	
U.O.1. 2	0.000.		·	
RES	SPONDENT (S)		COUNSEL	
DATE	Officer	Report	Orders	
	Condona	from ob	Dlo-14-12	93
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Filed by Mr. B. B. Gagia.

Learned Advocate for Petitioners
with second set & Tonel spares
copies copy served/not served to
other side

ON82 57193

# BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL 193 Dy.Registrar C.A.T.(1) A'bad Bench AHMEDABAD

MISCELLANEOUS APPLICATION NO: 555 /93

IN ORIGINAL APPLICATION NO:

/93

Shri T.A.Pawadai, Hindu, Adult, Aged about 62 years, Occupation: Retd. Rly. servant Adress: C/o A.T.Thangavel, Cleaner, Railway Quarter No.148/E, Bhavnagar Colony, SURENDRANAGAR

:: APPLICANT

#### Versus

- 1) Union of India,
  Owning & Representing
  Western Railway
  Through:
  General Manager,
  Western Railway,
  Churchgate,
  BOMBAY 400 020
- 2) Dy.Chief Engineer(Construction) Western Railway, Kota
- 3) Divisional Railway Manager, Western Railway, Baroda Division, Prataphagar, BARODA

\*\* RESPONDENTS

# APPLICATION FOR CONDONATION OF DELAY IN FILING ORIGINAL APPLICATION

The applicant respectfully begs to submit as under:-

He has filed a petition today for direction to the Respondents to pay the difference of salary and allowance as a result of and on the strength of

• • • • • • • 2

by the Dy.Chief Engineer(S&C), Western Railway Kota.

The applicant has claimed in this petition the
release of the monetory benefits on account of the
said order available to the petitioner along with
revision in the pension and other pensionary benefits.

The Office order dated 13.4.1992 issued by the Dy.
Chief Engineer(S&C)Kota was received by the Applicant
towards the end of April 1992. The applicant was
therefore waiting for a reasonable time with the hope
that he will get the benefits of the said order.

- 2. The applicant submits that there has been no further action in payments of his dues because of the revision in the pay and to refix his pension and other pensionary benefits as available to him in pursuance of the office order dated 13.4.1992. The applicant has also given a notice through his advocate to all the Respondents on 13.9.1993, to which there is no response so far. Copy of the notice dated 13.9.1993 given by his Advocate is also annexed along with its acknowledgements.
- 3. The applicant submits considering the fact that the office order was issued on 13.4.1992, he was required to file this petition on or before 13.4.1993, as such there is delay of about 6 months. However, the applicant

submits that blamable for the maximum the same and it was because of the delay on the part of the respondents in not making the payment based on their own orders dated 13.4.1992, which is still in force.

- pay was refixed in April 1992, his pension has not been refixed on the basis of the revision of pay.

  He is still receiving pension at the old rate. The Applicant submits that he was required to be paid pension at a higher rate on every first of the months. However he is still paid at a lower rate. Since he is not being paid his pension at the due rate on every first of the months, the Applicant submits that the cause of action in this case is an accrueing one and hence his honourable Tribunal can entertain the paid by this applicant.
- 5. The applicant submits that if his petition is admitted and decided on merits the interests of third party will not be affected. However, if it is not done the applicant alone with suffer irreparable damage at his present age of 60 plus.
- 6. The Applicant therefore prays that his petition may kindly be admitted and decided on merits.

Rajkot/Ahmedabad

Date: 06-10-3

WERIFICATION

I, T.A. Pawadai, S/o ARV MV GAM PAWADE

aged about 62 years working as: Retired Rly.employee

.....4.

resident of Surendranagsr do hereby verify that the contents of paras 1 to 6 are true on legal advice and I have not suppressed any material fact.

Rajkot/Ahmedabad

Date: 86-1093

(APPLICANT)

(ADVOCATE)

## BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

## AHMEDABAD

MISCELLANEOUS APPLICATION NO:

/93

IN ORIGINAL APPLICATION NO:

/93

Shri T.A.Pawadai, C/o A.T.Thangavel, Cleaner, Rly.Qr.No.148/E, SURENDRAGAR

:: APPLICANT

V/s

Union of India & 2 others

:: RESPONDENTS

## AFFIDAVIT

I, T.A.Pawadai, son of SHRI ARUMUGAM PAWADE

Hindu, Adult, Aged about 62 years, Occupation: Retired

Railway Servant, resident of Surendranagar, do here
by declare on solemn affirmation that whatever is stated

in the Miscellaneous Application praying condonation of

delay in filing the original application is true and

correct to the best of my knowledge and belief.

I declare the above on oath.

Rajkot

Date: 6/10/93

(DEPONENT)

Identified by a explained.

( ADVOCATE )

Solemnly affirmed before me by of Arvany gam Paracle Shri. T. A. Parada, Son. of Arvany gam Paracle who is identified by Adverte

who is identified by Adverate Shri. B.B. CR. S.

who is known to me.

Rajkot.
Dt. 6 11-193 Clark of the Court Civil Judge, (S. D.)



Submitted A of 1 100 WORT TO GLORE GUICEVALL COR !

Application bound to be in order.

May be placed before Horible

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COMMENDATION ::

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(Alalan 12-10-93 ( Acc (7) 12-10-93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD O. A. NO.597 OF 1993

THE REPORT OF STATE OF THE PARTY

T.A.Pawadai .....

... Applicant

V/s

Union of India & Ors. ... Respondents

attained the are

and related parties the

Sign

REPLY ON BEHALF OF RESPONDENT NO. % 3 OPPOSING ADMISSION

Rem chy

The respondent No.3 humbly begs to file a reply in response to the Notice pending admission issued by the Hon'ble Tribunal opposing admission as under:-This reply is filed only for the purpose of opposing admission. The respondents reserve their right and a very the by the to file additiona/further reply as and when necessary. ALD SOUGH PROJETS

- Contents of paras 1 to 3 need no reply.
- Regarding para 4.1, the respondents rely on 33 M 95 L. 61. A.2 the service record of the applicant as and when necessary. Thought and It is not disputed that the applicant who was working as permanent Way Inspector Grade III in the scale of 00 Mil 15.51 9 A Rs.425-700(R) was reverted to the post of Permanent Way

Mistry for a period of two years vide NIP dated 26.8.82. It is not disputed that the applicant filed Civil Suit No.558/84 challenging the said order of penalty in the said suit and the said suit was transferred to this Tribunal on establishment of the Central Administrative Tribunal under the Administrative Tribunals Act, 1985 and was registered as T.A.No.1293/86. The said T.A.No.1293/86 has been decided by the Tribunal on 20.5.88 as per judgement at Annexure A/1 with the application. The respondents rely on the said judgement.

4. Regarding para 4.2, it is stated that the applicant has retired from Railway Service on attaining the age of superannuation on 30.1.88 while working under the Deputy Chief Engineer (C). Kota before the decision in T.A. NO. 1293/86. As regards letters dated 21.8.91, 16.3.92 & 23.3.92 the respondents rely on the original letters. It is not disputed that the Chief Engineer (C), Ahmedabad informed Deputy CE(S&C), Kota vide letter dated 23.3.92(Annexure A/4) that no appeal/review has been filed by the Organisation against judgement of CAT in T.A.No.1293/86 and according to the said judgement the applicant is entitled to the benefit of Grade of PWI Grade III and that further action may be taken at his end as the applicant has retired when he was ระบบ และ เมื่อให้ เมื่อการ อากุ (ก.) โดย มีเกม เมื่อย และ การเก ได้ได้ การและมี

serving under him.

5. Contents of para 4.2 need no reply. The respondents rely on the letter dated 13.4.92 at Annexure A/5

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Regarding para 4.5, it is submitted that after 6. the issue of letter dated 13.4.92 the Office of the Deputy CE(C) , Kota, issued Office Order dated 25.6.92 on the subject of fixation of pay of the applicant after accepting the recommendations of the IVth Pay Commission odd modd Laff-ang d - . fixing the pay of the applicant in the revised scale of Rs.1400-2300 (RP) with effect from 1.1.86 and further of Se.S. 9 sten hard fixing the pay from the date of his increment viz., 1.10.86, 1.10.86 and 1.10.87 (as per Annexure A/6 with the application). It is submitted that the Office of Deputy 4-7-6 CE(C) Kota, thereafter issued Office Order No.540/,dated 26.8.92 (Annedure A/7 with the application) in reference to plinat Stea letter dated 12.8.92 refixing the pay of the applicant I come of a date dramer from 1.1.86, 1.10.86 & 1.10.87. The pay of the applicant on 1.10.87 was refixed at Rs.2150/- and from ofor DAM (8) THE TOTAL 1.10.86 it was refixed at Rs.2100/- per month. The said tableade, (1) to an hour house a sec pay was fixed from the respective date after grant of often of the amineral increment. It has been clearly stipulated in the said ortional and as a Office Order, dated 26.8.92 that refixation has been netter tet 15.2.94 to the done in supersession to the Office Order No.534, dated r(c), churcheste de reference 25.6.92 issued by the said Office on the basis of old officer (Sec.) Totale letter record available since service-sheet of the applicant was

not traceable in the Office of DRM(E) & Senior DAO, Baroda's

The respondents rely on the said Memorandum/ Office . Office Order dated 26.8.92. It is denied that the respondents are dealing with the matter very casually. The applicant was working at Rajkot when the order of penalty was imposed on him. Thereafter he was transferred to work at Kota. The applicant has retired from Kota. The service-sheet of the applicant was not traceable when the orders were issued in 1992. Even to-day the service-sheet of the applicant is not traceable. When the Divisional Office, Baroda, learnt about the present case, the DRM(E), Baroda, wrote a letter dated 8.2.94 to Deputy CE (Construction), Western Railway, Kota stating inter alia that the subject matter filed by the applicant in the Central Administrative Tribunal, Ahmedabad, isxs and he is a party respondent No.2 to the said application and the dispute raised in the said application O.A. NO.597/93 pertains to his Department with a request to furnish parawise remarks by return of post for the purpose of filing reply. Thereafter, DRM(E)BRC wrote a letter dated 28.2.94 to the Chief Engineer (C), Ahmedabad requesting him to send a xerox copy of the applicant's service sheet by return. In the mean time Executive Engineer (S&C), Kota, wrote a letter dated 15.2.94 to the Chief Administrative Officer (C), Churchgate in reference to the Assistant Accounts Officer (S&C) , Kota's letter dated 28.8.92 stating inter alia that the said letter

was sent to his Office for information and necessary action with a request to give approval for payment of arrears to the applicant as per CAT, Ahmedabad's judgement and for according sanction, that the service sheet is not traceable in the Office of DRM(E) and Senior DAO, Baroda, which was sent along with settlement case with a request to advise approval of the competent authority so that the payment may be arranged to the applicant. A copy of the said letter was also endorsed to DRM(E), Baroda, stating that on receipt of the approval for pay of arrears from CAO(C), CCG the refixation of pay and the revised pension of the applicant will be finalised accordingly. Thereupon DRM(E) wrote a letter dated .3.1994 to XEN(S&C), Kota in reference to the interim orders of the Hon'ble Tribunal, and intimating him the date of hearing viz. 8.3.94. Simultaneously, DRM(E), BRC, wrote a letter dated 4.3.94 to the Senior DAO, Baroda, in reference to PPO dated 24.5.90 stating inter alia that the applicant was working as PWI under Deputy CE (S&C), Kota, who retired on 31.1.88 and settled his dues in Baroda Division, was undergoing penalty of reversion from 12.10.82 to 11.10.84, that the penalty was set aside as per judgement by CAT Ahmedabad and as per applicant's fixation revised pension papers are prepared and enclosed for revising applicant's pension and

payment of difference of DCRG immediately to the applicant with a request to issue cheque immediately for arrears of difference of DCRG & advise particulars to the Divisional Office immediately. It is submitted that the Divisional Office, Baroda, has already prepared and issued a cheque for Rs.4957.00 (Rupees four thousand nine hundred fiftyseven only) in favour of the applicant towards payment of arrers payable to him on account of fixation of the pay of the applicant in the revised pay-scale with effect from 1.1.86 as per Office Order dated 26.8.92 at Annexure A/7 with the application. It is submitted that the earlier Office Order No.534, dated 25.6.92 has been superseded by the Kota Office and the Office Order dated 26.8.92 is the latest order on which action has been taken by the respondent No.3. It is submitted that the Divisional Office, Baroda, has already issued revised pension papers to the Accounts Office with a request to arrange payment of difference of DCRG to the applicant. The applicant is entitled to Rs.2175/- on account of difference of DCRG due to revision of his pay. taken for arranging payment of the said difference is also/by the respondents. It is submitted that there is no delay on the part of respondent No.3. The respondent No.3 has taken immediate action on receipt of information regarding filing of the application by the applicant and receipt of letters from Kota. The applicant is not

entitled to claim 15% interest on the said amount payable to the applicant from the respondents. It is denied that the applicant is entitled to said interest from 20.5.88. It is denied that there is any delaying tactics between the respondents in finalising the issues. It may be stated that the application T.A.No.1293/86 was allowed only to the extent indicated in the said judgement.

denied. It is denied that the applicant's pay was correctly fixed at R.2150/- on 1.10.86 vide Annexure A/6. It is denied that the applicant was required to be heard before fixing his pay in the revised pay-scale by order dated 26.8.92. The respondents found that the pay of the applicant was not correctly fixed in the revised pay-scale with effect from 1.1.1986 while issuing order dated 25.6.92 and hence order dated 26.8.92 (Annexure A/7) has been issued in supersession of the order dated 25.6.92. It is denied that the said Annexure A/7 violates principles of natural justice or the rules of pay fixation. The averments are without any merit.

8. Contents of para 5 are not true and are not admitted. None of the grounds of challenge taken by the applicant exists. As stated herein above, applicant's service sheet was not traceable and is till not traced in spite of efforts by the respondent No.3's

Office . The applicant is not entitled to pay fixation made by Annexure A/6 and hence revised orders are already issued by Annexure A/7. The applicant's pension papers are also revised and the difference payable to the applicant is also paid.

- Contents of paras 6 & 7 need no reply. The applicant is not entitled to any of the reliefs claimed in para 8 of the application.
- 10. Contents of paras 9 to 12 need no reply.

In view of what is stated above, the application may be dismissed with costs.

## VERIFICATION.

I, B. N. Meena, age about 36 years, son of Shri R.N. Meena, working as Senior Divisional Personnel Officer, Western Railway, Baroda and residing at Baroda do hereby state that what is stated above is true to my knowledge and information received from the record of the case and I believe the same to be true. I have not suppressed any material facts.

Baroda

Dated: 2).3.1994

Senior Divisional Personnel Officer,
Western Railway, Baroda.